



Email - aomumbai@fssai.gov.in Website: <https://westregion.fssai.gov.in/> Contact no.022-40046392

भारतीय खाद्य संरक्षा एवं मानक प्राधिकरण
1202, 12 वीं मंजिल, हॉलमार्क बिजनेस प्लाजा, बांद्रा (पूर्व), मुंबई, पिन-400051

Date: 08.01.2026

PUBLIC NOTICE (REGULATORY) 1/2026

Subject: - Clarification on requirement of GMP certificate during export – reg.

This is brought to the notice of all the concerned parties and stakeholders:

1. Frequent queries have been received from the Manufacturers/Exporter - Manufacturer/Exporter with respect to issuance of GMP certificate for their need of exporting goods to other countries. These communications have highlighted the third country requiring GMP certificate to be issued by a suitable authority of India.
2. Whereas FSSAI is the apex regulator in the food safety related matters in India, however, there is no such provision to issue GMP certificates to Manufacturers/ Exporter - Manufacturer/Exporters. At the very same time, this is to highlight that licences under FSSAI are issued by largely observing the compliance with Food Safety Management System (FSMS), which is supposed to be complied in continuous manner by Food Business Operators (FBOs) thereafter, in a self-compliance regime.
3. Further, as per point 8 under Part II of Schedule 4, General Requirements on Hygienic and Sanitary Practices, to be followed by all Food Business Operators applying for License, under Food Safety and Standards (Licensing and Registration of Food Businesses) Regulation, 2011, a periodic audit is mandated for all FBOs to find out the gaps in observation of GMP.
4. Thus, GMP and its compliances are to be considered as per the above modality.

Pratee Chaudhary, IRS
Regional Director,
FSSAI, WR, Mumbai

Copy to: -

1. Director, Regulatory Compliance Division, FSSAI – HQ
2. All Trade Bodies
3. Notice Board of FSSAI, WR office and website
4. Guard File – Public Notice